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IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH"

CP (IB) No.100/Chd/Hry/2017

Under Section 7 of IBC, 2016

In the matter of:

M/s Hero Fincorp Ltd.

34, Community Center, Basant Lok,

Vasant Vihar,

New Delhi -110057

...Petitioner/Financial Creditor

Vs.

M/s Agri-best India Ltd.

SCR 166, Second Floor,

Sector-9. Faridabad.

Haryana -121006

...Respondent/Corporate Debtor

Order delivered on: 15.11.2017

Coram: Hon'ble Mr.Justice R.P.Nagrath, Member (Judicial)

For the Petitioner:

Mr. Venancio D'Costa, Advocate and Ms.Astha,

Advocates

ORDER

Learned counsel for petitioner has not attached copies of entries

in the books of accounts in accordance with the Bankers Books Evidence Act,

1891 to comply with the Column 7 of Part V of Form No.1. In view of the above

technical defect, learned counsel seeks and permitted to withdraw the instant

petition with liberty to file fresh one on the same cause of action, if so advised.

Sd/-(Justice R.P.Nagrath)

Member (Judicial)

November 15, 2017 subbu